

Company of India Limited (SCICI) has received proposals for rehabilitation in respect of 28 fishing companies of which in respect of 2 companies rehabilitation packages are under implementation, 8 companies have been found to be non-viable. Cases of 14 companies are under consideration. In cases of 4 companies information is awaited from the fishing companies and the matter is being followed-up by SCICI. However, certain companies which were found to be non-viable earlier have resubmitted proposals for consideration of Shipping Credit & Investment Company of India Limited (SCICI) / Government.

(b) Shipping Credit & Investment Company of India Limited (SCICI) has reported that their representatives were present during the discussions with entrepreneurs in the early part of this year.

(c) Shipping Credit & Investment Company of India Limited (SCICI) considers rehabilitation packages on merit of each case based on the techno-economic viability of each unit and general policy parameters of Government of India.

Strike by Lawyers of Tis Hazari

10491. SHRI MANIKRAO HODLYA
GAVIT:
SHRI R.N. RAKESH:

Will the Minister of JAW AND JUSTICE be pleased to state:

(a) whether the attention has been drawn of Union Government that the Lawyers of Tis Hazari Court have gone on an indefinite strike;

(b) if so, the reasons therefor; and

(c) the steps/action contemplated by Government in this regard?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Yes, Sir.

(b) The Members of the Delhi Bar Association, Tis Hazari Courts, Delhi, went on an indefinite strike on 9.4.1990 on the issue of bifurcation of Delhi Courts.

(c) The Government are not contemplating to make any changes in the judicial administration in the Union Territory of Delhi, particularly as a new set-up for Delhi is under consideration.

Import of Raw Material

10492. SHRI SANAT KUMAR MANDAL: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that many Bombay-based companies are importing raw materials through Madras and Cochin ports to avail of lower duties, through misdeclaration and wrong classification;

(b) if so, the reasons for not detecting such wrong classification at the above ports; and

(c) the steps being taken to check such clandestine imports, which are causing a loss of revenue to the public exchequer also?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Imports of raw materials by Bombay-based companies do take place through Madras and Cochin Ports. In one case in Madras and in seven cases in Cochin misdeclaration of value/description or wrong classification have been noticed.

(b) Does not arise.

(c) A special watch is being kept in

respect of such imports.

Concessions to Traders and Entrepreneurs in Punjab

10493. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of FINANCE be pleased to state:

(a) the details of the concessions and facilities that had been offered to traders and entrepreneurs in Punjab by the Reserve Bank of India and/or the Industrial Development Bank of India;

(b) whether these concessions were due to expire on 31 March, 1990;

(c) whether these concessions to traders and entrepreneurs in Punjab have been further extended; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Reserve Bank of India (RBI) has reported that in order to help the trade and industry in Punjab to overcome the difficulties experienced by them on account of disturbed conditions in the State, banks have been advised from time to time to grant following concessions/relaxations to borrowers in Punjab:-

- (i) Adhoc increase in the credit limit upto 50% subject to a ceiling of Rs. 20 lakhs by officials at branch/controlling office level. Limits in excess of Rs. 20 lakhs to cleared by higher authorities.
- (ii) Reduction in the margin so that it does not exceed 15%.
- (iii) Extension in the period of realisation of bills by 1 month.
- (iv) Rescheduling of repayment of

term loan instalments by extending period upto one year in deserving cases.

- (v) Reduction by 50% in service charges on demand draft, pay orders, bankers cheques and other remittances.
- (vi) Higher bills discounting limits to borrowers within the overall permissible bank finance and the margin prescribed on bills ordinarily not to exceed 10%.

Industrial Development Bank of India has also given preferential treatment and liberal terms to new industries in Punjab. The concessions granted are as under:-

- (I) Under refinance Scheme, assistance would be available to new industrial units coming up in the State of Punjab at a concessional rate of 12.5% on the loan with refinance from Industrial Development Bank of India to the institutions being at the rate of 9% per annum.
- (II) As regards promoters contribution and DER, institutions may adopt flexible approach depending on merits of each case.

(b) to (d). The concessions granted by bank to trade and industry in Punjab which expired on 31st March, 1990 have been extended upto 31st March, 1990. The existing concessions granted by Industrial Development Bank of India for industries in Punjab which expired on 31st March, 1990 have been extended for a further period of 2 years upto 31st March, 1992.

Production of Prime Tinplate

10494. Will the Minister of STEEL AND MINES be pleased to state: